

Closure of Homeopathy Institute

1443. SHRI GURUDAS DAS GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Governments' attention has been drawn to the news item appeared in "The Hindustan Times" dated November 19, 1992 to the effect that the Homoeopathy Institute faces closure;

(b) if so, whether it is a fact that the Supreme Court had ruled that the Director shall not exercise any financial powers on the working of the Institute or any of its units and these powers shall be exercised by the administrative officer of the Institute independently as has been reported in the news-item;

(c) if so, whether it is a fact that the said Director continued to use his powers as against the ruling;

(d) whether Government are considering his extension in spite of his act of omissions and commissions; and

(e) if so, the details and reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA) : (a) Yes. Sir.

(b) No, Sir. However, it is presumed that Hon'ble Member is referring to a Calcutta High Court's order dated 17-3-92 restraining present Director in exercising certain financial and legal powers on working of the National Institute of Homoeopathy.

(c) No such instances in exercising the financial and legal powers by the present Director against the Calcutta High Court's order has come to notice of the Government. Instances quoted in news item do not amount to exercise of financial powers.

(d) and (e) No such proposal is under consideration of the Government.

Ambulance in Various Government Hospitals in Delhi

1444. SHRIMATI KAMLA SINHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of ambulances in various Government Hospitals in Delhi (Hospital-wise) at the end of 1991 and till date;

(b) the number of ambulances added since the beginning of 1992 (till date) :

(c) the ratio at which the existing fleet of ambulances serve the Delhi population;

(d) the average number of ambulances including free ambulances which actually work and those which remain out of order at a time (hospital-wise), and those which are awaiting repairs stating the period for which they have been lying idle for want of repairs; and

(e) what steps have been taken by Government to augment the existing fleet of ambulances by considering the growing demand of ambulances with the rise in population ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA) : (a) to (d) Information is given in the Annexure. [See Appendix CLXV, Annexure No. 27]. It is not possible to provide this information as private hospitals and Nursing Homes are also running ambulances which serve to Delhi population.

(e) To meet the increasing demand, the number of ambulances are being augmented by Delhi Administration in a phased manner.

T. B. Clinics in the Country

1445. MAULANA OBAIDULLAH KHAN AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to answer to Unstarred Question 2898 given in the Rajya Sabha on the 5th August, 1992 and state :

(a) the names of the places where each of the 300 T. B. clinics is working;

(b) what are the names of the different Hospitals where 47,090 beds are available for emergent and seriously ill T. B. patient; and

(c) in what manner these facilities can be availed of ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THAHA DEVI SIDHARTHA) : (a) A Statement at Annexure is laid on the Table of the Sabha. [See Appendix O-XV, Annexure No. 28].

(b) Statement will be Said on live Table of the House after completion.

(c) Under the National Tuberculosis Control Programme—fully equipped and staffed District TB Centres have been established for treatment and detection of TB cases—in association with Health Institutions existing in the periphery. Anti-TB drugs are supplied free of cost to the diagnosed TB patients irrespective of caste, creed or location from these Centres. Main emphasis is on domicilliary treatment and seriously ill patients requiring surgical intervention are referred to TB Hospitals / Sanatoriums where free treatment facilities are available.

Ayurvedic Treatment for Aids

1446. SHRI V. GOPALSAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the claim of an Ayurvedic Firm in Kerala, that it has cured two AIDS patients; and

(b) if so, whether Government propose to make a full-fledged study on the efficacy of the Ayurvedic treatment for AIDS?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARATHA) : (a) No such claim has been received by the Government.

(b) Does not arise.

संसद् सदस्यों के वेतन, भत्ते में वृद्धि

1447. श्री भद्रेश्वर गोहाई :

श्री राम गोपाल यादव :

श्री ईश दत्त यादव :

क्या संसदीय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भूतपूर्व और वर्तमान संसद सदस्यों की पेंशन, भत्ते और यात्रा

व्ययों को बढ़ाने पर विचार कर रही है; और

(ख) यदि हां, तो सरकार कब तक संसद में ऐसा विधान प्रस्तुत करने का विचार रखती है ?

संसदीय कार्य मंत्री (श्री गुलाम नबी आज़ाद) : (क) और (ख) : मामला सरकार के विचाराधीन है।

Financial aid for organising Youth Parliament Competition

1448. SHRI V. RAJESHWAR RAO : Will the Minister of Parliamentary Affairs be pleased to state :

(a) whether any financial aid was given to any educational or other institutions for organising Youth Parliament Competitions during the year 1991-92, if so, the details thereof; and

(b) what is the financial provision made for such competitions for the current year?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) No financial assistance is given to any educational or other institution directly by this Ministry for organising Youth Parliament Competitions. This Ministry provides up to a [maximum of Rs. 5,000/- in a year to teach State/UT which organises Youth [Parliament Competition in the State/UT [and claims reimbursement of the expenses incurred by them.

Quota of Kerosene for Orissa

@ 1449. SHRIMATI ILA PANDA :

SHRI NARAIN PRASAD GUPTA :

Will the Minister of PETROLEUM NATURAL GAS be pleased state :

(a) what was the quota of Kerosene demanded by the Orissa under PDS for the current year;

(b) the quota of Kerosene allotted to Orissa for the current year; and

@ @ Previously unstarred question 550, transferred from 26th November, 1992